

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 6th day of January, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

C.C.P. No. 15 of 2003 in O.A. No.1140/02

Swatantra Kumar Saxena, J.E./1/MW/SEE/under

Dy.C.S. T.E./MW/GKP Unit.....Applicant.

Counsel for applicant : Sri R.N. Sinha.

Versus

1. Sri Arvind Sharma, Member/Director (Electrical) Rly. Board,
New Delhi.

2. Sri Om Prakash, General Manager, NER, Gorakhpur.

3. Sri P.K. Gupta, Chief Personnel Officer, N.E.R., Gorakhpur.

4. Sri Prahлад Swaroop, Chief Signal and Telecommunication
Engineer, N.E.R., Gorakhpur.

5. Sri Rewati Narain Prasad Sinha, Dy. Chief Signal and
Telecommunication Engineer, MW, N.E.R., Gorakhpur.

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri R.N. Sinha for applicant and Sri K.P. Singh, learned counsel for respondents.

2. The Tribunal by its judgment and order dated 4.10.02 rendered in O.A. No.1140/02 had directed the Director (Electrical), Railway Board, New Delhi to decide the representation dated 30.4.02 of the applicant by reasoned and speaking order within a period of three months from the date of communication of the order. A review petition was filed on behalf of the respondents which was disposed of with the direction that the representation would be decided by G.M.

N.E. Railway, Gorakhpur. The General Manager, N.E. Railways

has since disposed of the representation by order dated 27.5.03.

The learned Counsel has submitted that the representation has not been decided

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in the light of the observations made by the Tribunal in its judgment dated 4.10.02. The representation appears to have been disposed of after taking into reckoning ~~as per~~ the Railway Board orders issued on the point. Correctness or otherwise ^{of} the decision taken on the representation is not to be looked into the contempt jurisdiction. If aggrieved, the applicant may challenge the order by means of ~~filed~~ a fresh O.A. We find no ground made out for contempt proceedings. Contempt petition is dismissed and the notices issued stand discharged.

A. M.

A.M.

Ran

V.C.

Asthana/